

(ग) इसे रोकने के लिए सरकार द्वारा क्या प्रयास किए गए हैं?

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्रीमती मेनका गांधी) : (क) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा किए गए एक अध्ययन (जनवरी 1984-जून 1985) के अनुसार दिल्ली में याता-यात की अधिकता वाले स्थानों पर परिवेशी वायु में सांसे का स्तर 0.185 माइक्रोग्राम प्रति घन मीटर से 0.324 माइक्रोग्राम प्रतिघन मीटर पाया गया। यह मात्रा परिवेशी वायु में सीसे की 1.4 माइक्रोग्राम प्रति घन मीटर की सामान्य रूप से स्वीकार्य मात्रा की सीमा से काफी कम है। सांसा स्नायु-तंत्र के लिए जहर का काम करता है और इससे तंत्रिका-तंत्र को नुकसान पहुंचता है जो बच्चों में बहुत अधिक पाया जाता है।

(ख) और (ग) दिल्ली में ग्रामोण क्षेत्र 1951 में 86.47 प्रतिशत था जो 1981 में घटकर 60.09 प्रतिशत रह गया।

जनसंख्या की वृद्धि के उच्चस्तर को देखते हुए तेजी से हो रहे शहरीकरण को पूर्णतः रोक पाना सम्भव नहीं है। तथापि सरकार राष्ट्रीय राजधानी क्षेत्र योजना के जरिए विकास का प्रसार करके दिल्ली के शहरीकरण को प्रतिबंधित करने के प्रयास कर रही है।

#### **Alleged Corruption in the Canteen Stores Department**

1368. SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI MAHENDRA PRASAD:

SHRI SURESH PACHOURI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Canteen Stores Department Employees Union had urged the Prime Minister in February this year to appoint a High Power Committee to enquire into alleged corruption in the Canteen Stores Department;

(b) if so, what were their precise allegations; and

(c) what is Government's reaction thereto and the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA) : (a) to (c) The General Secretary of the Canteen Department Employees' Union in a letter dated 17-1-1990 addressed to the Hon'ble Defence Minister of India (PM) has alleged the following:—

(i) a good portion of the high valued items purchased by the Canteen Stores Department which has been exempted from Sales Tax, Octroi, etc. is flowing into the civil market, resulting in loss of revenue to the State Governments. to curb this malpractice, high-value items sold through CSD should be marked "For Defence Forces only" and

(ii) it is not known as to what action has been taken on certain files taken over by the C.B.I. in 1989 relating to irregularities in the procurement policy adopted by the former General Manager of the CSD.

Considering the seriousness of the irregularities he has suggested that a High Power Committee be constituted to enquire into the functioning of the CSD.

The CSD had earlier considered the feasibility of the suggestion at (i) above in consultation with the suppliers, it had been found that it would not be practicable to give general applicability to such a practice.

As far as the allegations of irregularities in procurement and of corruption are concerned, the matter had already been referred to the CBI for an inquiry. After preliminary inquiry an FIR has been registered in respect of certain transactions. Besides the above, a Special Audit has also been undertaken in respect of several transactions and procedures relating thereto.

In view of the foregoing facts the need for any other High Power Committee going into these issues has not been felt so far.